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[Shri Kartar Singh.] majority of the services in PEPSU have vested interests there, and my hon. friend has not been able to refute that charge.

MR. CHAIRMAN: Would the hon. JVIinister like to speak?

SHRI M. C. SHAH: No, Sir.

MR. CHAIRMAN : The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of a part of the financial year 1953-54, as passed by the House of the People, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We now take up the clause-by-clause consideration of the Bill. There are no amendments.

Clauses 2 and 3 and the Schedule were added to the **Bil**.

Clause 1. the Title and the Enacting Formula were added to the Bill.

SHRI M. C. SHAH: Sir, I move: "That

the Bill be returned."

MR. CHAIRMAN: The question is: "That

the Bill be returned."

The motion was adopted.

THE APPROPRIATION (No. 2) BILL, 1953.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of a certain ,' further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53, as passed by the House of the i People, be taken into «onsideration." Bill, 1953 2434

Sir, this does not require a speech as the House is well aware that already we have passed an Act for the distribution of the Excise Duty as recommended by the Finance Commission. And when the Budget was introduced, it was not possible to make provision for this sum and therefore now by this Appropriation Bill we want to make a provision for the sum to be given to all the States as provided for in the Act that we have already passed.

MR. CHAIRMAN: Motion moved:

"That the Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53, as passed by the House of the People, be taken into consideration."

(No hon. Member rose to speak.)

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of a certain further sum from and out of the Consolidated Fund of India for the service of the financial year 1952-53, as passed by the House of the People, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We take up now the clause-by-clause consideration of the Bill. No amendments.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Title and the enacting formula were also added to the Bill.

SHRI M. C. SHAH: Sir, I beg to move:

"That the Bill be returned."

SHRI KANHAIYALAL D. VAIDYA (Madhya Bharat):

श्री कन्हैं यालाल डी॰ वैद्य (मध्य भारत) : अध्यक्ष महोदय, जो बिल इस सदन के सामने रखा गया है उसके अन्तर्गत जिन जिन राज्यों

tsm, MM 2430

का बहत उत्यान हो सकता है। इसके साथ साथ वहां की शिक्षा और मेडिकल व्यवस्था में भी विशेष ध्यान देने की जरूरत है। इस समय वहां पर इन चीजों की बहत ही कम व्यवस्था है और बहुत ही पिछड़ी हालत में हैं। मुझे आशा है कि सरकार वहां की इस पिछड़ी हई हालत की ओर अवश्य ध्यान देगी और कमीशन ने जो सिफा-रिश की है, उस रकम को और ज्यादा बढा देगी। जब हम सौराष्ट्र और ट्रावनकोर की रकम को देखते हैं जोकि फाइनेंस कमी-शन ने इन प्रान्तों के लिए दी है और उसको मध्य भारत की रकम से मिलाते हैं तो हमें मध्यभारत का क्लेम (claim) ज्यादा रकम मांगने का उचित माल्म होता है। में फाइनेंस मिनिस्टर साहब का घ्यान इस तथ्य की ओर खींचना चाहता हं और आश करता हं कि वह मध्य भारत की इस उचित मांग की ओर अवश्य घ्यान देंगे और इसके लिए व्यवस्था करेंगे।

[For English translation, *see* Appendix IV, Annexure No. 90.]

(MR. DEPUTY CHAIRMAN in the Chair.)

MR. DEPUTY CHAIRMAN: Yes, the hon. Minister.

SHRI M. C. SHAH: I do not think, Sir, anything can be done. This Question was discussed lully by this House and practically the Finance Commission's recommendations are in the nature of an award which has been accepted in toto by the Government.

Mr. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned." The

motion was adopted.

2435 Appropriation (ivo. 2) L ZB IVIAKUH i-yDdj

को जो रकम दी जाने वाली है, वह हमारे सामते फाइनेंस कमीशन की रिपोर्ट (Report of the Finance Commission) के रूप में पहले ही सदन के सामने आ चुकी है। इस समय हम इस पर अन्तिम रूप में इस वर्ष की रकन की स्वीकृति के लिए विचार कर रहे हैं। इस सम्बन्ध में संक्षेप में मध्य-भारत राज्य के विषय में मैं कुछ कहना चाहूंगा । इस कमीशन ने मध्य भारत के विषय में जो सिफारिशें की हैं उसके अन्तर्गत २.२९ की रकम दी जानी स्वीकृत हई है। जब हम मध्य भारत के विषय में कहते हैं तो हमें वहां की स्थिति का ख्याल आ जाता है, वहां के शासन का जो स्टैण्डर्ड. (standard) है उसको देखते हए जो रकम फाइनेंस कमीशन चे उस राज्य के लिए दी है वह बहुत ही कम मालम होती है। इस रकम के विषय में मध्य भारत सरकार ने केन्द्रीय सरकार और कमीशन से ज्यादा रकम बढाने के बारे में मांग की है।

मध्य भारत की आवादी का एक तिहाई हिस्सा पिछडा हआ हिस्सा है जो शताब्दियों से बोथित और पीड़ित रहा है। इन पिछड़े इए लोगों के पास न रहने के लिए मकान है न पहनने के छिए वस्त्र है और न खाने के लिए ही इनको अच्छी तरह से मिलता है। बहां करीब ९ लाख लोग इस वर्ष दुष्काल की हालत में रहते हैं जिनकी सहायता करना हम लोगों का मुख्य कर्तव्य है। उन लोगों के उत्थान के लिए केन्द्रीय सरकार की सहा-यता की बहुत ही आवश्यकता है और इन बातों पर केन्द्रीय सरकार को अवझ्य विचार करना चाहिए। जो रकम फाइनेंस कमीशन ने मध्य भारत के लिए स्वीकृत की है अगर उसकी ओर केन्द्रीय सरकार घ्यान दे और उसको वढा दे तो उस राज्य की गरीब असता